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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

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In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures (Vol. I).

1. In para 2.32, sub-para 2.32(i) shall read as below:

“Metallic waste, scrap, seconds and defectives, other than those which are of a value below the value specified for any such items by a notification issued in this behalf, and excluding hazardous, toxic waste, radio active contaminated waste/scrap containing radio active material. ***Import of metallic waste and scrap shall be permitted in shredded and compacted form only; however, metallic waste and scrap in unshredded and uncompact form may be imported through the major ports (covered by the Major Port Trusts Act, 1963) and the Inland Container Depot at Tughalakabad, New Delhi only. The customs authorities shall carry out 100% inspection of such unshredded and uncompact materials.***”

2. In para 2.32, the first three lines of the proviso shall read as below:

*“Provided in case of import of metal scrap originating from a country affected by **rebellion or** war, the exporter shall furnish the following documents to the Customs at the time of clearance of goods:”*

3. Notwithstanding any thing contained above, the consignments, which have already arrived at the ports and which have left their ports of origin will be subject to 100% inspection by the customs authorities.

This issues in public interest.

(K.T. CHACKO)
Director General of Foreign Trade

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